

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

O.A. No.290/00119/2019

Jodhpur, this the 29th May, 2019

CORAM

**Hon'ble Smt Hina P. Shah, Judicial Member
Hon'ble Ms Archana Nigam, Administrative Member**

Gopi Ram Sihag S/o Shri Sanwar Mal Sihag aged about 19 years, R/o Village Bhadasar Dikhnadha, Tehsil Sardarsahar, District Churu.

.....Applicant

By Advocate : Mr Amit Saraswat.

Versus

- (1) Union of India, through the General Manager, North Western Railway Head Quarters Building, 3rd Floor Malviya Nagar, Jaipur-302017.
- (2) Railway Recruitment Board through the Secretary, 2010, Nehru Marg, Near Ambedkar Circle, Ajmer (Raj.) – 305028.
- (3) Personnel Officer (Recruitment), Railway Recruitment Cell, Opposite DRM Office, Power House Road, Jaipur (Raj.) - 302006.

.....Respondents

ORDER (Oral)

Per Smt. Hina P. Shah

Heard.

The applicant is aggrieved of non-consideration of his candidature in document verification and further recruitment process for various posts in Level-1 offered by Railway Recruitment Board through Centralized Employment Notification No. CEN 02/2018 dated 10.02.2018 (Annex. A/1).

2. Learned counsel for the applicant submitted that the candidature of the applicant on document verification has been rejected on the ground that his head is covered with cap in photo pasted on the application form as well as brought by him during document verification, therefore, applicant was not called for medical fitness test. Learned counsel for the applicant stated that the candidature of the applicant has orally been rejected by the respondents and therefore, he filed representation dated 06.05.2019 (Annex. A/9) before respondent No. 3, which is still pending consideration.

3. During course of admission hearing, learned counsel for the applicant submits that as no written rejection order has been issued by the respondents, applicant would be satisfied if this Tribunal may direct the respondents to decide Annex. A/9 representation dated 06.05.2019 in a time bound manner.

4. Considering the submission of learned counsel for the applicant that respondents have orally rejected the candidature of the applicant on the ground that in the photo pasted by him in his application form, his head is covered with cap, we deem it appropriate to dispose of the present OA at admission stage itself with certain directions.

5. Accordingly, OA is disposed of with the directions to the applicant to file fresh representation enclosing therewith certified

copy of this order as well as Annex. A/9 representation dated 06.05.2019 to the respondents, within a week. On receipt of representation, the respondents shall decide such representations within 02 weeks by a reasoned speaking order. Thereafter, if any grievance remains to the applicant, he may approach appropriate forum, if so desired.

6. In terms of above directions, OA is disposed of with no order as to costs.

**[Archana Nigam]
Administrative Member**

**[Hina P. Shah]
Judicial Member**

Ss/-